

(c) and (d) A Committee was constituted by the Government of India to undertake a comprehensive review of the Food Safety and Standards Act, 2006. The Committee has submitted its report to the Department of Health and Family Welfare and made recommendations to provide for harsher punishment to any person who, whether by himself or by any other person on his behalf, adds an adulterant to food to render it injurious for human consumption with an inherent potential to cause his death or is likely to cause such harm on his body as would amount to grievous hurt, irrespective of the fact whether it causes actual injury or not.

Co-locating modern and traditional systems of medicine in one place

*157. DR. T.N. SEEMA: Will the Minister of AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY be pleased to state:

(a) whether the Central Government has coordinated with the State Governments for setting up of a separate AYUSH department so as to effectively implement the various initiatives by the Central AYUSH Ministry;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether some of the Indian States have not implemented the scheme of co-locating modern and traditional systems in one place because of the antipathy between the medical streams; and

(d) if so, the details and the names of the States and the steps taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): (a) Yes .

(b) Government of India has been coordinating with the State Governments regarding the development of AYUSH sector including the issue of establishing a separate AYUSH department in the States to effectively implement various initiatives of the Central Government. The information in this regard is given in the Statement (*See below*).

(c) and (d) Under National AYUSH Mission (NAM), Government of India has been encouraging co-location of AYUSH facilities at Primary Health Centres (PHCs), Community Health Centres (CHCs) and District Hospitals (DHs) in all the States/UTs. Support to States/UTs under National Health Mission (NHM) is provided for engagement

of AYUSH doctors/paramedics on contractual basis in co-located public health facilities. The co-location of AYUSH facilities to various degrees is being undertaken in all States/UTs except in Kerala. As reported by Government of Kerala, State Government is giving preference for separate AYUSH institutions than co-locating them in the existing allopathic health care institutions and presently there is separate Directorate that looks after the health care facilities of Ayurveda, Siddha and Unani systems of medicine and separate Directorate of Homoeopathy that looks after health care facilities in Homoeopathy.

Statement

1. Letters written to State/UT Governments

Sl. No.	Letter No.	Date	Brief of the letters
1.	Z.28015/47/2004-P&C	01.01.2009	Secretary of the then Department of AYUSH wrote to the Chief Secretaries of all States/UTs requesting to take actions for mainstreaming of AYUSH, in which, <i>inter-alia</i> , the States/UTs were advised to create a separate Department of AYUSH with a full-fledged Secretary, with the Directorates of various systems reporting directly to the Secretary. Creation of a separate AYUSH wing with Director General of AYUSH was also suggested.
2.	Z.28015/47/2004-P&C	15.03.2010	Secretary (AYUSH) again wrote to the Chief Secretaries to strengthen administrative structure of AYUSH and conveyed that wherever separate Commissioners/Secretaries/Director Generals /Directors were appointed, the coordination and outcome were better. Accordingly, the States/UTs were advised to take a review at their level and take prompt follow up action in this regard.
3.	V.16011/03/2010-P&E	16.07.2010	The need to establish a separate Department /Directorate in the States/UTs was again taken up by Secretary of then Department of AYUSH with Chief Secretaries of North Eastern States and Chief Secretaries/Administrators of Union Territories. Thereafter, reminders have also been issued.

2. States/UTs AYUSH/ Health Ministers Conference

In the first ever convened State/UT AYUSH/Health Ministers conference held on 20.02.2015, Ministry of AYUSH again drew the attention of State/UT Ministers and State officials for the need for separate AYUSH Department for the optimum growth of the AYUSH sector and all States/UTs need to have a separate AYUSH Directorate.

Detection of polio-like symptoms in Uttar Pradesh

*158. SHRI RAJ BABBAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a year after India was declared polio free by the World Health Organisation, more than 200 samples have tested positive to polio-like symptoms in Uttar Pradesh, if so, the details thereof;

(b) whether Government has sent any team to find out the virus which has affected the children in Uttar Pradesh;

(c) if so, the details thereof and, if not the reasons therefor; and

(d) the steps taken by Government to fight this new disease?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA) : (a) No. Samples have not tested positive for polio. 208 cases reported at Bareilly, Uttar Pradesh, in media were cases of Acute Flaccid Paralysis (AFP). Stool samples of all 208 cases have tested negative for wild polio virus. All AFP cases are examined clinically and stool samples tested at laboratory to rule out the presence of wild polio virus. All 208 cases are thus non-polio, belonging to other category of common causes of AFP such as Guillain-Barre Syndrome (GBS), Injection Neuritis, and Transverse Myelitis etc.

(b) to (d) All AFP cases were investigated by District Immunization Officers and/or Surveillance Medical Officers (SMOs) from World Health Organizations- National Polio Surveillance Project (WHO-NPSP). The above cases were examined clinically, stool samples tested, follow up done by sharing the stool results/findings, and advised for further treatment in hospital.